

(2)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.157 OF 2004
M.A. No.162 OF 2004

New Delhi, this the 21th day of January, 2004

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER**

Chet Ram Singh
(Retired Office Superintendent)
207A, Pocket-I, Phase-I,
Mayur Vihar,
Delhi-110091.Applicant

(By Advocate : Shri S.N. Anand)

Versus

1. Union of India through
Secretary, Department of Science and
Technology, New Mehrauli Road,
New Delhi-110016.
2. The Surveyor General of India,
Dehra Dun - 248001.
(Uttaranchal)
3. Shri P. Shankaraiyya
Establishment and Accounts Officer
O/o Surveyor General of India,
Hyderabad.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

By virtue of the present application, the applicant seeks a direction to convene the review DPC to set right the anomaly. In this regard, the grievance of the applicant is that he is a Scheduled Caste candidate and his claim was ignored on 2.7.2001 for promotion. He submitted a representation, which has been rejected on 24.6.2002.

2. Alongwith the Original Application, a miscellaneous application has been filed, being MA No.162/2004 seeking condonation of delay in filing the Original Application, contending that the applicant

Ms Ag

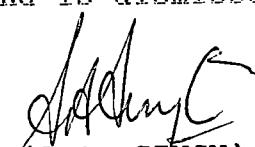
(6)

has not been keeping good health and he has social obligations to meet and, therefore, he could not file the Original Application in time.

3. Admittedly, the period of limitation has expired on 24.6.2003. After the period of limitation has expired, the person concerned must explain each day delay in the present case. The same has not been explained because the reasons referred to above that applicant has social obligations to meet cannot be taken to be a ground to condone the delay. As regard his bad health, there is precious little on the record for this Tribunal to come to such a conclusion. It is nobody's guess that what was the ailment the applicant was suffering during the said periods.

4. Resultantly, there is no ground to condone the delay. Accordingly, MA 162/2004 is dismissed.

5. Resultantly, the Original Application must fail and is dismissed.



(S.A. SINGN)
ADMINISTRATIVE MEMBER



(V.S. AGGARWAL)
CHAIRMAN

/ravi/